

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

Original Application No.304/96

Date of decision : 16-4-96 / 30-4-96.

Between

S.K. Mishra

: Applicant

and

1. The Director
Project Dte. of Poultry (ICAR)
Rajendra Nagar, Hyderabad

2. The Director General
Indian Council of Agricultural Research
'Krishi Bhavan', New Delhi

3. The Director,
Indian Veterinary
Research Institute,
Izat Nagar, Bareilly
U.P. : Respondent

Counsel for the applicant : K. Venkateswara Rao

Counsel for the respondents : V. Rajeswara Rao, Addl. CGSC

CORAM

HON. MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

HON. MR. H. RANGARAJAN, MEMBER (ADMN.)

Oral Judgement and Order

(Per Hon. Sri Justice M.G. Chaudhari, V.C.)

For the reasons separately recorded in the judgement delivered in the Court, the following final order has been passed :

We direct the respondents No.1 and 2 to grant study leave to the applicant to pursue his Ph.D Course at IVRI for the academic year 1996-97 and for that purpose to



relieve him from his present post. This step, however shall be taken at the time when the course is about to commence.

We direct the Respondent No.3 to admit the applicant to 1996-97 Academic Course for Ph.D in Poultry Science for which he was already selected vide memo dated 30-8-1995 on the strength of his having passed the written examination and the interview and the selection on the basis of which the aforesaid memo was issued.

R-2, the Director General, ICAR may earnestly consider the difficulties as may possibly be faced by the Respondent No.1 after the applicant is granted study leave and relief owing to shortage of manpower and to take meaningful measures to remove those difficulties. Since, we are informed by the applicant that 1996-97 course will commence from 1st September, 1996, the said respondents will have sufficient time at their disposal to work out the modalities for meeting the situation as may arise due to the study leave being granted to the applicant for the 1996-97 course.

H. Rajendra Prasad
(H. RAJENDRA PRASAD)
Member(Admn.)

M.G. Chaudhary
(M.G. CHAUDHARI)
Vice Chairman

Dated : April 30, 96

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI B. RANGARAJAN : M.A)
The Hon'ble Shri M. G. Choudari : V.C.
The Hon'ble Shri P. Rajendra Prasad
M.A (A)

DATED: 30/4/96

ORDER/JUDGEMENT
M.A. NO/R.A/C.A. NO.

IN
O.A. NO. 304/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDERS AS TO COSTS

